मेरी माँग है कि सरकारी गरीबों के इलाज में कोताही बरतने वाले, रियायती दरों पर जमीन लेने वाले, निजी अस्पतालों के खिलाफ कठोर कार्रवाई करे और सुनिश्चित करे कि किसी भी हाल में गरीबों के इलाज में बाधा न आए।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : I adjourn the House for lunch for an hour.

The House then adjourned for lunch at five minutes past one of the clock.

The House re-assembled after lunch at five minutes past two of the clock

[THE VICE-CHAIRMAN (PROF. P.J. KURIEN), in the Chair]

RE: SUGGESTION TO HAVE DISCUSSION ON THE WORKING OF THE MINISTRY OF COAL

THE MINISTER OF STATE FOR PARLIAMENTRY AFFAIRS (SHRI RAJEEV SHUKLA) : Sir, we can now take up discusion on the Working of the Ministry of Coal.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Yes, we will take up discussion on the Marriage Laws (Amendment) Bill, 2010, later.

We will, now, take up the discussion on the Working of the Ministry of Coal. We will take up the Marriage Laws Bill later.

श्रीमती माया सिंह (मध्य प्रदेश) : सर, the Marriage Laws Bill का क्या हुआ? **...(व्यवधान)...**

श्री नरेश अग्रवाल (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय **...(व्यवधान)...**

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : यह बाद में होगा। **...(व्यवधान)...** आपका सुझाव **...(व्यवधान)...**

श्री नरेश अग्रवाल : उपसभाध्यक्ष महोदय, यह गलत बात है। **...(व्यवधान)...**

श्री नरेश अग्रवाल : माननीय उपसभाध्यक्ष महोदय, मेरा एक औचित्य का सवाल है कि यह proceedings नियमों से चलती है, ऐसा नहीं कि कोई व्यक्ति अपने आप निर्णय ले लें। श्रीमन्, सुबह जो बैठक होती है, उसमें यह चीज़ तय की जाती है कि बिन्दुवार एजेंडा क्या होगा। आप आज का एजेंडा देख लीजिए, उसमें सबसे पहले हिन्दू मैरिज एक्ट है। मैंने शुरू में माननीय मंत्री जी से अनुरोध किया था कि अगर इसको नहीं लाना है, तो आप इसको या तो सेलेक्ट कमिटी को भेज दीजिए या इसे विदड्रा कर लीजिए, लेकिन आपने नहीं माना। चर्चा शुरू हुई, लेकिन जब चर्चा में आखिरी मेम्बर्स को बोलने का समय आया, तो आपने कह दिया कि मिनिस्ट्री ऑफ कोल पर चर्चा शुरू होगी। **...(व्यवधान)...**

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : I will tell you. ...(*Interruptions*)... I will explain.

श्री नरेश अग्रवाल : मैं चाहता हूँ कि आप इसमें कम से कम एक रूलिंग दें।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : ठीक है, अब आप बैठिए। That is the point. There were various suggestions regarding this Bill. You have yourself suggested that this may be

[प्रो. पी.जे. कुरियन]

referred to the Select Committee. And there were suggestions also. Taking all these into account, the Minister himself suggested that this may be considered.

श्री ब्रजेश पाठक (उत्तर प्रदेश) : महोदय, हमारा यह कहना है कि इस बिल पर हो रही चर्चा को अचानक आपने बीच में लाकर रोक दिया। आप न तो इस पर पूरी बहस करा रहे हैं और न ही सरकार की ओर से कोई जवाब आया है। या तो अप चेयर से कुछ डिसीज़न लें या सरकार कहे, तभी तो आप चेंज कर सकते हैं! ऐसा कैसे आप कर सकते हैं?

श्रीमती माया सिंह : सर, इसको बीच में ऐसे मत छोड़िए, मंत्री जी भी यहाँ बैठे हैं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN : All right. The Minister would react.

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव शुक्ल) : सर, कुछ माननीय सदस्यों की इस बिल पर कुछ आपत्तियाँ हैं जिन पर मंत्री जी की बातचीत चल रही है। उसमें लीडर ऑफ दि अपोज़िशन भी शामिल हैं और उस बातचीत से कुछ रास्ता निकलता, तब तक यह हो सकता था कि मिनिस्टी ऑफ कोल पर डिस्कशन हो जाता। अगर सब की भावना यह है कि इस बिल पर डिस्कशन हो, तो हम इस बिल पर डिस्कशन के लिए तैयार हैं।

श्री नरेश अग्रवाल : ठीक है, हम लोग तैयार हैं।

SHRI SUKHENDU SEKHAR ROY (West Bengal) : Members from so many Parties have put in their views. I have not yet been allowed.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : No, no; the discussion would continue, in any case.

SHRI SUKHENDU SEKHAR ROY : It must resume now because Members from some political Parties might have given their opinion on the basis of hon. Minister's statement that it would be taken up later. This is unfair. As per the List of Business, this discussion should resume.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : As far as the Chair is concerned, we are only postponing it. We have not done anything else. ...(*Interruptions*)... There is already a decision by the BAC that each Ministry will have to be given full day, that is, minimum four hours. So, at 2 o'clock, normally, we could start the discussion on the Ministry. Now, as regards the Bill, as far as we are concerned, we are only postponing it. Nothing more!

SHRI SUKHENDU SEKHAR ROY : Immediately after suggestions came from different Members, at that point of time, this should have been told. Now, after a discussion for two hours, other Members are being deprived of an opportunity.

SHRI RAJEEV SHUKLA : Let there be a discussion on the Bill. Is that all right?

श्री थावर चन्द गहलोत (मध्य प्रदेश) : सर, नियम 23 के अन्तर्गत मेरा प्वाइंट ऑफ ऑर्डर है। यह मामला कार्यविन्यास से संबंधित है। जब किसी विषय का क्रम तय हो जाता है, तो उसमें परिवर्तन नहीं किया जाना

चाहिए और अगर करना भी हो, तो वह सदन की सहमति से करना चाहिए। मैं आपने अनुरोध करना चाहूँगा कि आप सदन की सहमति लेकर इसको करें।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : I agree with you. We would go by the sense of the House. Is it the sense of the House that we should discuss the Bill?

SOME HON. MEMBERS : Yes, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : All right. We will proceed with discussion on the Marriage Bill.

The Marriage Laws (Amendment) Bill, 2010 - *Contd.*

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED) : May I, for the benefit of hon. Members, just add to what my colleague has just said? Two points of view are emerging. One point of view is easy to handle, that is about the very concept of no-fault divorce, to begin with. The other one is, the extent of protection given to the wife in the case of a divorce. Now, we have, in the amendments that have been moved, and the Leader of Opposition has looked at the amendments that we have moved, we have tried to reflect on the problem of giving adequate protection to the wife in the matter of divorce. Between us in the conversations, it appears that the wording of that with a little bit of tightening might be acceptable to the Leader of Opposition and the other Parties. Other Members were also present there. So, this is not something for which some very beneficial and useful legislation should be indefinitely or, for a long period, postponed. So, it was felt that maybe with some consultation we will be able to arrive at a solution that is acceptable to everybody.

That is the reason. But, of course, the Members' suggestions will all be factored in. It is the Members' feeling that it should be done today. My only saying is that we want to be able to sit down with the Leader of the Opposition and see if we can rework the phrase of clause 13(c) and see if that would be acceptable to the House. Then the Bill could be passed. Sir, this is just for your consideration.

श्री नरेश अग्रवाल : केवल लीडर ऑफ दि अपोजिशन तय नहीं कर सकते, सभी दलों के नेताओं को बुलाना चाहिए। **...(व्यवधान)...**

SHRI SALMAN KHURSHEED : Sir, let me clarify this. Obviously, all leaders have to be taken on board. But, the Leader of the Opposition is supposed to be in the front of all the other leaders. If I am giving that respect and that priority to the Leader of the Opposition, it is fair in Parliamentary procedure. But, everybody's opinion would obviously be taken on board both by me and by the Leader of the Opposition. ...(*Interruptions*)...